

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.101

IA(I.B.C)/530 (CH)2024

In

CP (IB) No. 141/Chd/Pb/2022
(Dismissed on 08.02.2024)

IN THE MATTER OF:

Chhote Lal Pandit

...

Petitioner

Under Section: 94(1), 60(5) IBC 2016

Order delivered on 09.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant : Mr. A.S. Likhari, Advocate

ORDER

IA(I.B.C)/530 (CH)2024

Heard the submissions made by the Ld. counsel for the Applicant. At the request of Ld. counsel for the applicant, IA(I.B.C)/530 (CH)2024 is kept pending as Ld. counsel for the applicant has prayed for grant of leave from this Adjudicating Authority for filing the appropriate application for setting aside the dismissal order passed in this matter. Leave prayed for is granted. The Ld. counsel for the application is directed to take steps in filing the application within 10 days'. Let this matter be posted on 06.05.2024.

Sd/-

**(L.N. GUPTA)
HON'BLE MEMBER (T)**

Sd/

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**